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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 533/2022**

INDITEX TRENT RETAIL INDIA PVT LTD ..... Appellant

Through: Mr Ankul Goyal, Advocate.

*versus*

PRINCIPAL COMMISSIONER OF INCOME TAX 4

.... Respondent

Through: Mr Abhishek Maratha, Sr. Standing  
Counsel.

**CORAM:**

**HON'BLE MR JUSTICE RAJIV SHAKDHER**

**HON'BLE MS JUSTICE TARA VITASTA GANJU**

**ORDER**

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**16.12.2022**

[Physical Hearing/Hybrid Hearing (as per request)]

1. Mr Ankul Goyal, who appears on behalf of the appellant seeks leave to withdraw the appeal, with liberty to file a fresh appeal, if required.
2. The appeal is, accordingly, dismissed as withdrawn, with liberty as prayed for, *albeit*, as per law.

**RAJIV SHAKDHER, J**

**TARA VITASTA GANJU, J**

**DECEMBER 16, 2022 / tr**

[Click here to check corrigendum, if any](#)